

1.00 P.M.

MR. CHAIRMAN: Mr. Sharma, it is 1 o'clock. You can continue after the lunch break.

SHRI N.K. PREMACHANDRAN (Kerala) : Sir, what about the assurance given by the Law Minister? It has come in the Press that an affidavit has been filed in the Supreme Court regarding Bhoomipuja. The other House has been adjourned on this issue. ...*(Interruptions)*...

MR. CHAIRMAN: The House is adjourned for lunch till 2 p.m.

The House then adjourned for lunch at one of the clock.

The House re-assembled after lunch at two minutes past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

**RE. SUPREME COURT'S JUDGEMENT ON SYMBOLIC PUJA AT
AYODHYA - *Contd.***

श्री जनेश्वर मिश्र : महोदया, आज सुबह ही बात हुई थी कि ...*(व्यवधान)*...

SHRI S. RAMACHANDRAN PILLAI: Madam, we raised an important issue in the morning. On behalf of the Government, the Attorney-General had made a request in the Supreme Court to allow the puja by the VHP and the Sangh Parivar. This is in complete variance with the assurance given by the Government representatives in both Houses of Parliament, and it is also in complete variance with the President's Address. It was stated that the Government, being the statutory receiver, is duty-bound to maintain the *status quo* at the disputed site of Ayodhya. It was also stated that the Government would ensure that all necessary measures were taken for the preservation of law and order. After giving these assurances before this House, the Government has gone to the Supreme Court pleading, that the VHP should be permitted to do the puja there. So, this is in complete variance with all the assurances given by the Government. I would like to know from the NDA allies whether the present Government is implementing the VHP Agenda or the NDA Agenda. I would like the Government to come forward and make a statement on this particular issue.

THE DEPUTY CHAIRMAN: I heard, in my Chamber, the Leader of the House saying that the Law Minister would come and make the position clear...(Interruptions)...

श्री जनेश्वर मिश्र : नेता सदन ने आश्वासन दिया था कि लॉ मिनिस्टर को बुलाएंगे।
...(व्यवधान)...

SHRI N.K. PREMACHANDRAN: It is the Prime Minister who has to respond, not the Law Minister. It is a question of propriety...(Interruptions)...

श्री मूलचंद मीणा : प्राइम मिनिस्टर को आकर बताना चाहिए ...(व्यवधान)...

THE DEPUTY CHAIRMAN: I agree with you. As far as my knowledge goes, - I even confirmed it from the Secretary-General -- the Law Minister would come...(Interruptions)...or whether it is the Prime Minister who would come and say something. I have nothing to comment on that. You have all the right to make a demand, and the Government has to respond to it. But, I believe, - the Leader of the House is here -- he said in the morning, which I heard on the T.V., that the Law Minister would make the position clear...(Interruptions)...

SHRI PRANAB MUKHERJEE: We would like to know exactly at what time the statement would be made.

THE DEPUTY CHAIRMAN: The Leader of the House is there. Let him say something...(Interruptions)...

SHRI GHULAM NABI AZAD (Jammu and Kashmir) : We would like to know whether the Government is intact at all, as some allies have already withdrawn their support...(Interruptions)...

श्री मूलचंद मीणा : प्राइम मिनिस्टर आकर बताएं कि ...(व्यवधान)...

उपसभापति : उनको जवाब तो देने दीजिए न।

श्री रमा शंकर कौशिक : महोदया, यह सवाल इसलिए उठता है क्योंकि परसों 15 तारीख है और सरकार की विश्वसनीयता पर प्रश्न चिन्ह लग गया है क्योंकि सरकार दो तरह की बातें कह रही है। वह यहां तो कहते हैं कि हम हर तरह से सुप्रीम कोर्ट के आर्डर को मानेंगे और सुप्रीम कोर्ट में यह प्ली लेते हैं कि इनको पूजा की इजाजत दी जाए। तो मैडम, सवाल

विश्वसनीयता का है। हमारी मांग है कि यहां तत्काल सेना तैनात कर दी जाए क्योंकि न तो हमें सी.आर.पी.एफ. पर भरोसा है और न पी.ए.सी. पर भरोसा है, बैसे ही जैसे इस सरकार पर हमें कोई भरोसा नहीं है। मैडम, ये दो तरह की बोली बोलते हैं। इसलिए वह विश्वसनीयता का प्रश्न है। ... (व्यवधान)...

उपसभापति : देखिए, ऐसा है, I cannot reply on behalf of the Government. I can only convey it to the Leader of the House. The Leader of the House is present here and he wants to say something. So, let us first hear him. It is the Government which will inform the House.

श्री बृलक्ष्मण मीना : मैडम, स्थिति के खराब होने का कारण यह है कि यू.पी. में पहले भी इनकी सरकार थी और इन्होंने सुप्रीम कोर्ट में हलफनामा पेश किया था। उस हलफनामे का क्या हुआ? आज कोर्ट में इनके वकील के माध्यम से इस सरकार की संज्ञा भी जाहिर हो गई है, इसलिए इस सरकार पर भरोसा नहीं किया जा सकता। इसलिए हम चाहते हैं कि प्रधान मंत्री जी हाऊस में आएँ और बताएं कि हम सुप्रीम कोर्ट की रक्षा कैसे करें?

THE DEPUTY CHAIRMAN: Before I give any judgment - I can't give a judgment - or any ruling or make any comment, I will first give a chance to the Leader of the House, who is present here, to explain. Then, you can react. ... (Interruptions)...

श्री लक्ष्मण गौतम : मैडम, यह मसला पहले उठ गया था और जवाब भी हो गया था। अब कितनी बार जवाब होगा? ... (व्यवधान)...

उपसभापति : आप बैठिए। लीडर ऑफ दि हाउस खड़े हैं, वे बता देंगे। अगर उनको कोई टाईम मालूम होगा तो हाऊस को बता देंगे, सभी लोग यहां बर बैठे हैं। जसवंत सिंह जी, बता दीजिए।

SHRI JASWANT SINGH: Madam, I am really... but that is a different matter altogether. I am saddened that what I say in the House is doubted as I find from the phrases the hon. Members use. It is not a very ennobling experience. But, nevertheless, hon. Members are free to doubt my words. माननीय जनेश्वर जी कहें कि मुझे इनकी ज़बान पर भरोसा नहीं है, यह बात चुभती है। ... (व्यवधान)...

श्री जनेश्वर मिश्र : आपको नहीं कहा। सरकार की ज़बान पर भरोसा नहीं, ऐसा कहा। वह यहां कुछ और कहे और उनका ऐटोर्नी जनरल कुछ और कहे तो क्या हम उस पर भरोसा कर सकते हैं? आपको नहीं कहा गया, गवर्नमेंट के बारे में कहा गया। ... (व्यवधान)...

श्री दीपांकर मुखर्जी : मैडम, सरकार का मकसद क्या है? ...(व्यवधान)...

उपसभापति : अच्छा, बात तो पूरी करने दीजिए उनको।

श्री जनेश्वर मिश्र : आप अपने ऊपर क्यों लेते हैं उस बात को?

उपसभापति : देखिए, एक मिनट...एक मिनट। हमारे यहां की परंपरा है कि जब लीडर ऑफ दि हाउस या लीडर ऑफ दि ओपोजिशन खड़े रहते हैं तो we always listen and then you are free to react the way you like. But let us hear him. ...(Interruptions)...

SHRI NILOTPAL BASU (West Bengal) : Madam, the question is, the Government cannot mislead the House. Time and again, the Government has pointed out that...(Interruptions)...

उपसभापति : जवाब तो सुन लीजिए।

SHRI NILOTPAL BASU: Madam, ...

THE DEPUTY CHAIRMAN: Mr. Nilotpai Basu, let the Leader of the House, who is the representative of the Government, say what he wants to say, and then you can have your tippani' or whatever your comments are. But let the Government speak first. I cannot speak on behalf of the Government. I can only convey your views to this side and their views to this side. That is what my job is.

SHRI JASWANT SINGH: Madam, in the morning this question was raised soon after, I think, the Question Hour was over. I had made quite explicit the Government's position, that the Government is bound by, and shall abide impeccably by what the Supreme Court has ruled. I also said that I was not present in the court. Therefore, I am not in a position to say what was said in the court. I will however, request the Law Minister to come and inform the House as to what was said in the court. During the lunch hour, I contacted the Law Minister. I have requested him कि आप आकर सदन में बता दीजिए कि वहां पर सरकार ने क्या कहा? किस रूप में कहा? किस भाषा में कहा? He said that as he is engaged just now in the other House, as soon as he is free from that, he will come here and he will inform the House. तो दो जगहों पर एक ही वक्त में एक ही सवाल मौजूद रहे, वह तो मुनासिब नहीं। ऐसा तो माननीय सदस्य भी समझ सकते हैं।

उपसभापति : यह तो मुमकिन नहीं है।

श्री जसवंत सिंह : जी हां, यह तो मुमकिन नहीं है।...(व्यवधान)...

श्री जसवंत सिंह : मैं आपको बताऊँ कि अगर उस वक्त if I had any knowledge कि इस वक्त वे आएँ Just now, he is engaged in the other House. As soon as he is free from the other House, I have told him to please come and inform the House. We have nothing to hide. There is no ambiguity. Hon. Members are, of course, free to express what views they like to on what I say or fail to say. That is their right, certainly. But, as far as the Government is concerned, there is no ambiguity. We will abide by the court's judgment. The court has said, 'no activity on it', and that is what we will do.

THE DEPUTY CHAIRMAN: Shall we resume the discussion on the Motion of Thanks on the President's Address? Before that, the Finance Minister has to lay the Supplementary Demands for Grants (General) 2001-2002. Shri Yashwant Sinha.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 2001-2002

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Madam, I lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (General) for the year 2001-2002 (March-2002).

उपसभापति : शर्मा जी, आपका भाषण खत्म नहीं हुआ था तो कृपया आप भाषण जारी रखें।

श्री संघ प्रिय गीतम (उत्तरांचल): बहुत अच्छा भाषण होता है, सुनते रहिए जैसे पहले सुन रहे थे ...(व्यवधान)...

श्री अनन्तराय देवशंकर दवे (गुजरात) : सुनो बैठकर। शांति से सुनो।...(व्यवधान)...

उपसभापति : अभी भाषण सुन लीजिए, बाद में जिक्र करना।

श्री नीलोत्पल बसु (पश्चिमी बंगाल) : भाषण देने के अलावा और कुछ नहीं है।